

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2368
ANSWERED ON:16.08.2011
FUNCTIONING OF SECURITY AGENCIES
Gaikwad Shri Eknath Mahadeo

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that various security agencies are functioning without proper permission from the Union Government in the National Capital Territory (NCT) of Delhi;
- (b) if so, the details thereof;
- (c) the action taken/being taken by the Government against such agencies; and
- (d) the steps taken to check such activities in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): No such data is available or has been maintained by the Government of National Capital Territory of Delhi. However, 520 applications have been received by Government of National Capital Territory of Delhi for grant of licence.

(d): Provision for penalty for running private security agency without licence exists in the Private Security Agencies (Regulation) Act, 2005.